

Bill No. 17-F of 2016

THE ELECTION LAWS (AMENDMENT) BILL, 2016

(AS PASSED BY THE HOUSES OF PARLIAMENT—

LOK SABHA ON 25TH FEBRUARY, 2016
RAJYA SABHA ON 26TH FEBRUARY, 2016)

Bill No. 17-F of 2016

THE ELECTION LAWS (AMENDMENT) BILL, 2016

(AS PASSED BY THE HOUSES OF PARLIAMENT)

BILL

*further to amend the Representation of the People Act, 1950 and the
Delimitation Act, 2002.*

BE it enacted by Parliament in the Sixty-seventh Year of the Republic of India as follows:—

CHAPTER I

PRELIMINARY

1. (1) This Act may be called the Election Laws (Amendment) Act, 2016. Short title
and
commencement.
- (2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

CHAPTER II

AMENDMENT TO THE REPRESENTATION OF THE PEOPLE ACT, 1950

Amendment of section 9. **2.** In section 9 of the Representation of the People Act, 1950, in sub-section (I), after clause (b), the following clause shall be inserted, namely:— 43 of 1950.

“(c) make such amendments in the Delimitation of Parliamentary and Assembly Constituencies Order, 2008 as appear to it to be necessary or expedient for bringing the Order up-to-date by including therein and excluding therefrom the relevant areas, consequent upon the exchange of one hundred and eleven enclaves of India and fifty-one enclaves of Bangladesh with effect from 31st July, 2015, in pursuance of the Constitution (One Hundredth Amendment) Act, 2015.”.

CHAPTER III

AMENDMENT TO THE DELIMITATION ACT, 2002

Amendment of section 11. **3.** In section 11 of the Delimitation Act, 2002, in sub-section (I), in clause (b), the following proviso shall be inserted, namely:— 33 of 2002.

"Provided that the Election Commission may make such amendments, as appear to it to be necessary or expedient, for bringing the said orders up-to-date by including therein and excluding therefrom the relevant areas, consequent upon the exchange of one hundred and eleven enclaves of India and fifty-one enclaves of Bangladesh with effect from 31st July, 2015, in pursuance of the Constitution (One Hundredth Amendment) Act, 2015."

The above Bill has been passed by the Houses of Parliament.

Dated the

Chairman.

I assent to this Bill.

Dated the

President.

A

BILL

further to amend the Representation of the People Act, 1950 and the
Delimitation Act, 2002.

(As passed by the Houses of Parliament)